

**Directorate General of Foreign Trade  
DES-V Section...**

The Meeting No.17/AM-20 dated 11.03.2020(Part-I) actually held on 30.06.2020, 22.07.2020 for the licensing year 2019-20 to consider the cases under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) through Video Conferencing under the Chairmanship of Shri Hardeep Singh, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	O/o DC(MSME)
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DPIIT
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 16/AM-20 Part-IV dated 16.01.2020 actually held on 30.06.2020, 22.07.2020 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-20(Part-I) dated 11.03.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER :17/84-ALC3/2019 MEETING DATE : 11.03.2020**

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Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:			
Import item Serial No.		Quantity Recommended	
1.		Net +1%	
4,9		Net +4%	
11,12,18,24,30		Net to Net	
2,3,5,6,7,8,10,12,13,14,15,16,17,19,20,21,22,23,25,26,27,28,29,31		Net +2%	
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:266/24/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.			
RA concerned may take necessary action subject to compliance of other usual conditions.			

*Hardeep Singh*

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3	<b>Case No.:267/24/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

4	<b>Case No.:268/24/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:071011287 1 23.02.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

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<b>Case No.:272/24/84-ALC3/2018</b>	<b>Party Name: GOKALDAS EXPORTS LTD</b>	<b>Meet No/Date:17/84-ALC3/2019</b> 11.03.2020	<b>Status:</b> <b>Approved</b>
<b>HQ File</b> :01/84/050/00696/AM19/	<b>RLA File</b> :07/24/040/00338/AM18/	<b>Lic.No/Date:071011290</b> 3 01.03.2018	

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail dated 22.07.2020 as under:

Export item	Export Qty.	Import item	Qty recommended
Women's Reversible Vest With Lining and Poly wadding made of 100% Polyester Windbreaker Dyed Only Plain Weave Woven Fabric GSM- 70 +/- 10% and 100% Polyester Fleece Printed Woven Fabric, GSM- 135 +/- 10%.	19500 Nos.	100% Polyester Windbreaker Dyed Only Plain Weave Woven Fabric, GSM- 970±10%	77183 sq. meters @0.88 sq. mtrs. /pc.
		100% Polyester Fleece Printed Woven Fabric GSM-135 ±10%	19494 sq. meters @1.00 sq. mtrs. /pc.
		100% Nylon 210T Taffeta Lining Fabric, GSM-67 ± 10%.	5859 sq. meters @0.30 sq. mtrs. /pc.

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		70% Polyester 30% Viscose Non-Woven Non-Fusible Interlining, GSM-50± 10%	3436.62 Sq. Yards @0.175 sq. yds. /pc.
		100% Polyester Poly wadding, GSM-40± 10%	2842 Sq. Yards @0.145 sq. yds. /pc.
		100% Polyester Poly wadding one side scrim GSM-150 ±5%	16809.72 Sq. Yards @0.862 sq. yds. /pc.
		100% Polyester Poly wadding One Side Scrim GSM-80 ±5%	4625.34 Sq. Yards @0.237 sq. yds. /pc.



RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:271/24/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	
<p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

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Case No.:270/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved		
HQ File :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:0710112988 20.03.2018			
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:					
S.No.	Export Item	Qty.	S.No.	Import item	Qty. Recommended
1.	Mens Track Suit made of 100% Polyester P190T, coated woven Fabric GSM 75 +/-10%	8020.00 Num.	1.	100% Polyester P190T, coated woven Fabric width 60 Inches +/- 5%, GSM 75 +/- 10%	29538.0 Sq. Mtr. (As applied)
RA concerned may take necessary action subject to compliance of other usual conditions.					

<b>Case No.:273/24/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went			

through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.  
RA concerned may take necessary action subject to compliance of other usual conditions.

9	<b>Case No.:82/24/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

10	<b>Case No.:114/24/84-ALC3/2018</b>	Party Name: BHARAT EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deferred and Re-indexed</b>
	HQ File :01/84/050/00538/AM19/	RLA File :06/24/040/00032/AM19/	Lic.No/Date:0610038986 25.09.2018	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Compare the quantity asked for with Existing SION of Half Boot indicating whether it is for Gents/Ladies / others.</li> <li>2. Complete calculation for requirement of raw materials (both imported and indigenous) for manufacturing of export product indicating function and exact location in drawing/design.</li> <li>3. Production of Export product vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

Case No.:2/17/84-ALC3/2018	Party Name :GOKUL POLYMERS PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved	
HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
Export item	Qty.	S. No.	Import item	Qty. Recommended
PVC LEATHER CLOTH WITH WOVEN FABRIC/CORD FABRIC BACK WIDTH 137 CMS 0.80MM THIKNESS +/-	342500.000 Sq. Mtr.	1.	PVC PASTE RESIN	127553.72 K.G.
		2.	DI-OCTYL PHTHALATE (DOP)	48540.40 K.G.

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0.05MM (GSM +/-5%)

RA concerned may take necessary action subject to compliance of other usual conditions.

12	<b>Case No.:5/18/84-ALC3/2018</b>	Party Name: BHARAT EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT, firm was asked on dated 20.02.2020 to furnish the following: <ol style="list-style-type: none"> <li>1. To indicate net content of input (both indigenous &amp; imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input.</li> <li>2. Justification for higher wastage of input, if any.</li> </ol> Firm has submitted their reply on dated 21.02.2020. Committee went through the details submitted in this case and observed that firm has not given the correct figures / calculation and also net import content. Committee decided to ask the firm to give correct net import content and calculation for requirement of raw materials. The case stands deferred for re-listing on 17.09.2020.			

13	<b>Case No.:2/19/85-ALC3/2018</b>	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/85/050/00183/AM19/	RLA File :03/94/040/00655/AM19/	Lic.No/Date:0310824617 23.10.2018	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted firm has submitted their reply on dated 19.02.2020. Committee went through the details submitted in this case and seen that firm's reply is incomplete. Committee decided to ask the firm to furnish the complete reply for required information. The case stands deferred for re-listing on 17.09.2020.			

14	<b>Case No.:1/19/85-ALC3/2018</b>	Party Name: AVANTI OVERSEAS PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/85/050/00182/AM19/	RLA File :05/23/040/00333/AM19/	Lic.No/Date:0510408227 25.10.2018	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee observed that the application has been referred to DPIIT and decided to wait for their comments. The case stands deferred for re-listing on 17.09.2020.			

15	<b>Case No.:133/24/84-ALC3/2018</b>	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00557/AM19/	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149 19.11.2018	Defer Date:17.09.2020

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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

1. Net import content in the Export product indicating number of accessories in each of Export item.
2. Complete calculation for requirement of each input for manufacturing the Export item.
3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:139/24/84-ALC3/2018</b>	Party Name: BHARAT EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19/	Lic.No/Date:0610039042 29.11.2018	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Specific name/type of footwear to be exported with comparison of relevant SION fixed in HB of procedure vol-II.</li> <li>2. Complete calculation for requirement of raw materials (both imported and indigenous) for manufacturing of export product indicating function and exact location in drawing/design.</li> <li>3. Production of Export product vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:152/24/84-ALC3/2018</b>	Party Name: RIMA EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Rejected</b>
HQ File :01/84/050/00576/AM19/	RLA File :06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019, 29.11.2019 and with final reminder on dated 20.02.2020 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

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Case No.:4/20/85-ALC3/2018	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved		
HQ File :01/85/050/00187/AM19/	RLA File :03/94/040/00764/AM19/	Lic.No/Date:0310825573 11.12.2018			
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:					
S.	Export item	Qty.	S.	Import item	Qty.

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No.			No.		Recommended
1.	SLEEPING BAG WITH NYLON ZIPPER MADE FROM 100% POLYESTER EMB DYED FABRIC. WIDTH - 66" GSM - 67 (+/-10%)	148208 Num.	1.	100% POLYESTER EMB DYED FABRIC. WIDTH - 66" GSM - 67 (+/-10%)	Net+ 0.31%
2.	SLEEPING BAG WITH NYLON ZIPPER MADE FROM 100% POLYESTER EMB DYED FABRIC. WIDTH -66" GSM -67 (+/-10%)	47110 Num.	2.	NYLON ZIPPER - 6 MM - 260 CM	Net to Net
3.	SLEEPING BAG WITH NYLON ZIPPER MADE FROM 100% POLYESTER EMB DYED FABRIC. WIDTH - 60" GSM -65 (+/-10%)	61200 Num.	3.	100% POLYESTER EMB DYED FABRIC. WIDTH - 66" GSM - 67 (+/-10%)	Net + 0.50%
			4.	NYLON ZIPPER - 6MM - 260 CM	Net to Net
			5.	100% POLYESTER EMB DYED FABRIC. WIDTH - 60" GSM -65 (+/-10%)	Net + 2.32%
			6.	NYLON ZIPPER	Net to Net
			7.	SLIDERS	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:153/24/84-ALC3/2018</b>	<b>Party Name: MAGNUM FOOTWEAR PRIVATE LIMITED</b>	<b>Meet No/Date:17/84-ALC3/2019 11.03.2020</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00577/AM19/	RLA File :06/24/040/00052/AM19/	Lic.No/Date:0610039060 13.12.2018	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a reminder to the firm to furnish the following information: 19      1. Complete calculation for requirement of PU synthetic leather, giving drawing/design of each type of export product where PU synthetic leather to be used and also wastage of raw material with layout of cutting of PU synthetic leather. 2. Comparison with the norms fixed for PU synthetic leather fixed in SION for respective export product. 3. Production of export product vis-a-vis consumption for raw material for the last three years duly certified by Chartered Accountant. The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:5/21/85-ALC3/2018</b>	<b>Party Name: ARJAN IMPEX PVT.LTD.</b>	<b>Meet No/Date:17/84-ALC3/2019 11.03.2020</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/85/050/00199/AM19/	RLA File :05/23/040/00420/AM19/	Lic.No/Date:0510409099 27.12.2018	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided			

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to send a reminder to the firm to furnish the following information:

1. Indicate the size of Export items.
2. The quantity of import item is mentioned in running meter only , indicate the quantity in square meters.
3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.
4. Submit the CAD, Image/sketch, measurement chart of the export items.

The case stands deferred for re-listing on 17.09.2020.

21	<b>Case No.:</b> 14/14/84-ALC3/2019	<b>Party Name:</b> TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00330/AM20/	<b>RLA File</b> :52/24/040/00075/AM19/	<b>Lic.No/Date:</b> 5210042898 01.01.2019	<b>Defer</b> Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two set of application for fixation of norms. The case stands deferred for re-listing on 17.09.2020				

22	<b>Case No.:</b> 4/21/85-ALC3/2018	<b>Party Name:</b> VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/85/050/00198/AM19/	<b>RLA File</b> :05/24/040/00583/AM19/	<b>Lic.No/Date:</b> 0510409344 15.01.2019	<b>Defer</b> Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm along with following information; <ol style="list-style-type: none"> <li>1. To furnish the weight of export product mattresses with topper set in Kilograms.</li> <li>2. Net contents of batting sheet and black cotton belts in export item.</li> <li>3. The item Latex is asked in numbers, what is the exact nomenclature of it? Whether it is in Tape or sheet form? The use/ application of Latex in the export product.</li> </ol> The case stands deferred for re-listing on 17.09.2020.				

<b>Case No.:</b> 11/24/84-ALC3/2018	<b>Party Name:</b> REAL KNIT FASHION	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status :</b> <b>Approved</b>
<b>HQ File</b> :01/84/050/00435/AM19/	<b>RLA File</b> :32/24/040/00052/AM19/	<b>Lic.No/Date:</b> 3210078838 29.01.2019	

24 **Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/o DC(MSME) vide e-mail as under:

Export item	Export Qty.	Import item	Qty recommended
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74% Polyester 26% Cotton Knitted Mens' / Ladies' F/S T. Shirts with hood.	4320 Nos.	74% Polyester 26% Cotton Knitted Fabric, GSM=220± 10%, width 60-63 inch.	13867.20 sq. meters @3.21 sq. mtrs. /pc.
74% Viscose, 21% Polyester, 5% Spandex Knitted Mens'/Ladies' F/S T. Shirts with hood	4320 Nos.	74% Viscose, 21% Polyester, 5% Spandex Knitted Fabric, GSM= ± 10%, width 60-63 inch.	13867.20 sq. meters @3.21 sq. mtrs. /pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:37/24/84-ALC3/2018</b>	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status : Rejected</b>
HQ File :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to appear for PH to explain their case. Committee noted that no response is received from firm, and decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:192/24/84-ALC3/2018</b>	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. To indicate import content in the export product giving layout, drawing and design of export product.</li> <li>2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.</li> <li>3. Specification and application/use of Powerply Blue Laminate, Press Stud Cap and Pull Tag Block with calculation in detail for item Powerply Blue Laminate.</li> <li>4. Style number of the export product.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:193/24/84-ALC3/2018</b>	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	Lic.No/Date:3410044866 08.02.2019	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm to furnish the following information:			

1. To indicate import content in the export product giving layout, drawing and design of export product.
2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
3. Specification and application/use of Powerply Blue Laminate, Press Stud Cap and Pull Tag Block with calculation in detail for item Powerply Blue Laminate.
4. Style number of the export product.

The case stands deferred for re-listing on 17.09.2020.

29	<b>Case No.:206/24/84-ALC3/2018</b>	Party Name: SALEHA INTERNATIONAL	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117 13.02.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the export product giving separate wastage of raw material</li> <li>2. Calculation for requirement of raw material both imported, indigenous for manufactured and product</li> <li>3. Justification for wastage claimed.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

30	<b>Case No.:213/24/84-ALC3/2018</b>	Party Name: ENKAY EXPORTS INDIA LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date:0610039119 14.02.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. To indicate exact description of Import Item No. 1 and prints/proper unit of measurement for items No. 1&amp;2.</li> <li>2. Import content of each input giving wastage claimed, separately for each export product.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

32	<b>Case No.:2/6/84-ALC3/2019</b>	Party Name: SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00081/AM20/	RLA File :32/24/040/00012/AM20/	Lic.No/Date:3210078968 24.05.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply on 04.03.2020 and referred to O/O DC(MSME) for their comments.			

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The case stands deferred for re-listing on 17.09.2020.

33	<b>Case No.:4/6/84-ALC3/2019</b>	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00083/AM20/	RLA File :05/24/040/00119/AM20/	Lic.No/Date:0510410758. 28.05.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

34	<b>Case No.:9/6/84-ALC3/2019</b>	Party Name: LUNA APPARELS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00088/AM20/	RLA File :02/24/040/00023/AM20/	Lic.No/Date:0210209201 28.05.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply on 04.03.2020 and referred to O/O DC(MSME) for their comments. The case stands deferred for re-listing on 17.09.2020.				

35	<b>Case No.:6/6/84-ALC3/2019</b>	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00085/AM20/	RLA File :05/23/040/00093/AM20/	Lic.No/Date:0510410767 29.05.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the following information; <ol style="list-style-type: none"> <li>1. Indicate the size of Export items.</li> <li>2. The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.</li> <li>3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.</li> <li>4. Submit the CAD, Image/sketch, measurement chart of the export items.</li> </ol> The case stands deferred for re-listing on 17.09.2020.				

36	<b>Case No.:10/6/84-ALC3/2019</b>	Party Name: KESH KNITWEAR PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Approved</b>
	HQ File :01/84/050/00089/AM20/	RLA File :31/83/040/00031/AM20/	Lic.No/Date:3110067436 31.05.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply. Committee				

decided to ratify the norms as per O/O DC(MSME) comments received dated 14.08.2020 as under:

Sl.	Export item	Qty.	Import Item	Qty. Recommended
1.	Men's 100% Merino Wool Knitted Sweaters.(net content of Merino wool Yarn 372.73 Kgs.)	1000 Nos.	YARN 2/17.5NM 100% EXTRAFINE MERINO WOOL	410 Kgs.
2.	Men's 5% Cashmere, 95% Cotton Knitted Sweaters. (net content of 5% Cashmere, 95% Cotton Yarn 4663.64 Kgs.)	13369 Nos.	YARN 2/32NM 5% CASHMERE 95% COTTON (MACHINE WASHABLE)	5130 Kgs.
3.	Men's 70% Cotton 30% Merino Wool Knitted Sweaters.(net content of 70%Cotton 39% Merino wool Yarn 3113.64 Kgs.)	5431 Nos.	YARN GLENLOCH 2/28NM 70% COTTON(S) 30% MERINO WOOL (SPW)	3425 Kgs.
4.	Men's 60% Cotton 30% Nylon 10%Merino Wool Knitted Sweaters.(net content of 60% Cotton 30% Nylon 10%Merino Wool Yarn 2559.10 Kgs.)	5450 Nos.	YARN GLENNESS 2/28NM 60% COTTON(S) 30% NYLON 10% MERINO WOOL (SPW)	2815 Kgs.
5.	Men's 100% Lambs Wool Knitted Sweaters.(net content of 100% Lambs wool Yarn 577.28 Kgs.)	1834 Nos.	YARN GLENFYNE 2/28NM 100% LAMBS WOOL	635 Kgs.
6.	Men's 100% Lambs Wool Knitted Sweaters.(net content of 100% Lambs wool Yarn 210 Kgs.)	565 Nos.	YARN 2/15NM 100% LAMBS WOOL	231 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:13/6/84-ALC3/2019</b>	<b>Party Name: TANGERINE DESIGN PVT. LTD.</b>	<b>Meet No/Date:17/84-ALC3/2019 11.03.2020</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00092/AM20/	RLA File :05/24/040/00125/AM20/	Lic.No/Date:0510410789 03.06.2019	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in each type of Export product indicating how much accessories fixed in each bag.</li> <li>2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag.</li> <li>3. Wastage calculation of each input and GSM of Synthetic PU Leather &amp; specifications of Micro fibres with reason for applying in Sq. Meter.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:16/6/84-ALC3/2019</b>	<b>Party Name: TANGERINE DESIGN PVT. LTD.</b>	<b>Meet No/Date:17/84-ALC3/2019 11.03.2020</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00095/AM20/	RLA File :05/24/040/00124/AM20/	Lic.No/Date:0510410812 04.06.2019	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in each type of Export product indicating how much accessories fixed in each bag.</li> <li>2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag</li> </ol>			

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and also to give layout/design of the bag.  
3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter.  
The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:17/6/84-ALC3/2019</b>	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00096/AM20/	RLA File :05/24/040/00123/AM20/	Lic.No/Date:0510410813 04.06.2019	Defer Date:17.09.2020
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in each type of Export product indicating how much accessories fixed in each bag.</li> <li>2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag.</li> <li>3. Wastage calculation of each input and GSM of Synthetic PU Leather &amp; specifications of Micro fibres with reason for applying in Sq. Meter.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

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<b>Case No.:</b> 21/6/84-ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Approved
HQ File :01/84/050/00100/AM20/	RLA File :56/24/040/00032/AM19/	Lic.No/Date:5610005630 04.06.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms as under:			
S. No.	Import item	Qty. recommended	
1.	ARAMID FIBER/META ARAMID STAPLE FIBER	1052.88 K.G.	
2.	ARAMID FIBER/META ARAMID STAPLE FIBER	2737.06 K.G.	
3.	ARAMID FIBER/META ARAMID STAPLE FIBER	444.05 K.G.	
4.	ARAMID FIBER/META ARAMID STAPLE FIBER	444.05 K.G.	
5.	ARAMID FIBER/META ARAMID STAPLE FIBER	541.42 K.G.	
6.	ARAMID FIBER/META ARAMID STAPLE FIBER	4791.5 K.G.	
7.	ARAMID FIBER/META ARAMID STAPLE FIBER	1984.5 K.G.	
8.	ARAMID FIBER/META ARAMID STAPLE FIBER	701.4 K.G.	
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:22/6/84-ALC3/2019</b>	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
41	HQ File :01/84/050/00101/AM20/	RLA File :56/24/040/00036/AM19/	Lic.No/Date:5610005631 04.06.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to			

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ratify the norms as under:

S. No.	Import Item	Recommended Qty.
1.	META ARAMID STAPLE FIBER	2270.436 K.G.
2.	META ARAMID STAPLE FIBER	3175.20 K.G.
3.	HOMOPOLYMER ACRYLIC STAPLE FIBER	1441.787 K.G.
4.	HOMOPOLYMER ACRYLIC STAPLE FIBER	283.50 K.G.
5.	HOMOPOLYMER ACRYLIC STAPLE FIBER	567.0 K.G.

RA concerned may take necessary action subject to compliance of other usual conditions.

42	<b>Case No.:23/6/84-ALC3/2019</b>	Party Name: VERTERRA VENTURES	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Rejected</b>
	HQ File :01/84/050/00102/AM20/	RLA File :31/83/040/00030/AM20/	Lic.No/Date:3110067443 07.06.2019	
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked with final reminder on dated 20.02.2020 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

43	<b>Case No.:26/6/84-ALC3/2019</b>	Party Name: CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Rejected</b>
	HQ File :01/84/050/00105/AM20/	RLA File :02/24/040/00029/AM20/	Lic.No/Date:0210209239 11.06.2019	
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked with final reminder on dated 20.02.2020 to furnish the complete two sets of application, CAD and measurement chart for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

44	<b>Case No.:28/6/84-ALC3/2019</b>	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deferred and Re-indexed</b>
	HQ File :01/84/050/00107/AM20/	RLA File :07/24/040/00052/AM20/	Lic.No/Date:0710115039 11.06.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Measurement chart of each export item.</li> <li>2. CAD, Image/sketch of each export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.				

45	<b>Case No.:27/6/84-ALC3/2019</b>	Party Name: MAHARANI OF INDIA	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Rejected</b>
	HQ File :01/84/050/00106/AM20/	RLA File :05/24/040/00145/AM20/	Lic.No/Date:0510410911 12.06.2019	
<b>Decision :</b> Committee considered the case as per agenda and noted that the firm was asked with final				

reminder on dated 20.02.2020 to furnish the complete two sets of application, CAD, Sketch/Image and measurement chart for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case.  
RA concerned may take necessary action subject to compliance of other usual conditions.

46

Case No.:30/6/84-ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status: Approved	
HQ File :01/84/050/00109/AM20/	RLA File :32/24/040/00015/AM20/	Lic.No/Date:3210078991 12.06.2019		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's application sent to DCMSE. As per comments received from O/o DC(MSME) , the ratified norms of above said Adv. Authorization are as under:				
S. No.	Export item	Qty.	Import Item	Qty. Recommended
1.	REINFORCED SURGEONS GOWN(must contain 7152.40 Kgs of SMMMS NONWOVEN FABRIC, GSM:35)	65250 nos.	NONWOVENS SMMMS OF 35: GSM	7438.50 Kgs.
2.	CENTURY GOWN (STD,XL,NON-REINFORCED, SET-IN SLEEVES,100/CASE) ) (must contain 960.576 Kgs. Of SMMMS nonwoven fabric, GSM:43)	6100 Nos.	NONWOVENS SMMMS OF 43: GSM	999.0 Kgs.
3.	GOWN RAGLAN SLEEVES (STD,NON-REINFORCED, PROTECT 5,Large) ) (must contain 960.576 Kgs. Of SMMMS nonwoven fabric, GSM:43)	6200 Nos.	NONWOVENS SMMMS OF 43: GSM	999.0 Kgs.
4.	GOWN RAGLAN SLEEVES (STD,NON-REINFORCED, PROTECT 5,XL) (must contain 960.576 Kgs. Of SMMMS nonwoven fabric, GSM:43)	6200 Nos.	NONWOVENS SMMMS OF 43: GSM	999.0 Kgs.
5.	DRAPE HALF( 60X44, PROTECT 5) (Must contain 1199 Kgs. Of SMS NON WOVEN FABRIC, GSM:35)	13125 Nos.	NONWOVENS SMMMS OF 35: GSM	1247 Kgs.
6.	DRAPE THREE QUARTER (60X76,PROTECT 5) (Must contain 1199 Kgs. Of SMS NONWOVEN FABRIC, GSM:35)	13125 Nos.	NONWOVENS SMMMS OF 35: GSM	1247 Kgs.
7.	GOWN (SURGI-LITE,LARGE) ( must contain 1442.307 Kgs of SMMMS nonwoven fabric , GSM:35)	7500 Nos.	NONWOVENS SMMMS OF 35: GSM	1500 Kgs.
8.	GOWN (SURGI-LITE,X-LARGE) ( must contain 1442.307 Kgs of SMMMS nonwoven fabric , GSM:35)	7500 Nos.	NONWOVENS SMMMS OF 35: GSM	1500 Kgs.
9.	REINFORCED GOWN (SPUNLACE NONWOVEN) (must contain 396.634 Kgs of Spunlace nonwoven fabric )	1500 Nos.	SPUNLACE NONWOVEN FABRICS	412.50 Kgs.
RA concerned may take necessary action subject to compliance of other usual conditions.				

47	<b>Case No.:</b> 2/7/84- ALC3/2019	Party Name: RAGHAV HOME FASHIONS PVT.LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00112/AM20/	RLA File :33/24/040/00010/AM20/	Lic.No/Date:3310030554 12.06.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted			

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that case pertains to DPIIT. Committee decided to send a reminder to the firm to furnish the following information:

1. Net Import content in the export product giving wastage, if any, separately for each import product.
2. Complete calculation for requirement of raw materials /component including Vegan PU with Suede Fabric for manufacture.
3. GSM/thickness of Fabric with specification and meaning /details of Vegan PU with Suede in Fabric.

The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:</b> 5/7/84-ALC3/2019	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Rejected</b>
HQ File :01/84/050/00115/AM20/	RLA File :05/24/040/00157/AM20/	Lic.No/Date:0510410979 18.06.2019	
48			
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 11.06.2020 to the firm to furnish the following information:			
<ol style="list-style-type: none"> <li>1. Weight of Silk in the two export product separately.</li> <li>2. Weight of Silk fabric as input in the export product.</li> <li>3. Wastage claimed in making of the product.</li> </ol>			
Reply is not received so far. Committee decided to reject the case.			
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:</b> 6/7/84-ALC3/2019	Party Name: SWASTIK POLYMERS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Rejected</b>
HQ File :01/84/050/00116/AM20/	RLA File :05/24/040/00167/AM20/	Lic.No/Date:0510410996 19.06.2019	
49			
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 11.06.2020 to furnish the complete sets of application, weight of export product in Kg's and content of all three inputs contained in export product. Reply is not received so far, Committee decided to reject the case.			
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:</b> 7/7/84-ALC3/2019	Party Name: CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Deffered and Re-indexed</b>
HQ File :01/84/050/00117/AM20/	RLA File :03/94/040/00230/AM20/	Lic.No/Date:0310829782 19.06.2019	Defer Date:17.09.2020
50			
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder for following clarification:			
<ol style="list-style-type: none"> <li>1. Indicate the size of Export items.</li> <li>2. The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.</li> </ol>			

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3. Submit the CAD, Image/sketch, measurement chart of the export items.  
The case stands deferred for re-listing on 17.09.2020.

51	Case No.:16/7/84-ALC3/2019	Party Name: SUNHERI EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: <b>Rejected</b>
	HQ File :01/84/050/00126/AM20/	RLA File :33/24/040/00013/AM20/	Lic.No/Date:3310030556 25.06.2019	
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked with final reminder on 11.06.2020 to furnish the following information : 1. Total weight of export product in Kgs 2. Complete two sets of application for fixation of adhoc norms. Committee observed that firm has submitted their reply but required information is not given, NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

52	Case No.:15/7/84-ALC3/2019	Party Name: SWASTIK POLYMERS	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: <b>Rejected</b>
	HQ File :01/84/050/00125/AM20/	RLA File :05/24/040/00186/AM20/	Lic.No/Date:0510411060 26.06.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 11.06.2020 to furnish the complete sets of application alongwith copy of Adv. authorization. Reply is not received so far, Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

53	Case No.:25/7/84-ALC3/2019	Party Name: MITTAL INTERNATIONAL	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: <b>Surrendered</b>
	HQ File :01/84/050/00135/AM20/	RLA File :33/24/040/00014/AM20/	Lic.No/Date:3310030558 28.06.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed through e-mail dated 18.06.2020 that they have surrendered the Adv. Authorization to RA, Panipat. After detailed deliberation committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

54	Case No.:30/7/84-ALC3/2019	Party Name: SWASTIK POLYMERS	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: <b>Rejected</b>
	HQ File :01/84/050/00140/AM20/	RLA File :05/24/040/00209/AM20/	Lic.No/Date:0510411131 03.07.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 18.06.2020 to furnish the complete sets of application, weight of export product in Kg's and content of all three inputs contained in export				

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product. Reply is not received so far, Committee decided to reject the case.  
RA concerned may take necessary action subject to compliance of other usual conditions.

55	<b>Case No.:</b> 31/7/84-ALC3/2019	<b>Party Name:</b> VERTERRA VENTURES	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Rejected</b>
	<b>HQ File</b> :01/84/050/00141/AM20/	<b>RLA File</b> :31/83/040/00045/AM20/	<b>Lic.No/Date:</b> 3110067461 03.07.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 18.06.2020 to furnish the complete sets of application. Reply is not received so far, Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

56	<b>Case No.:</b> 3/15/84-ALC3/2019	<b>Party Name:</b> TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00357/AM20/	<b>RLA File</b> :52/24/040/00016/AM20/	<b>Lic.No/Date:</b> 5210043108 09.07.2019	<b>Defer</b> <b>Date:</b> 17.09.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms alongwith following information; 1. The export quantity of 100% Nylon Airbag Fabric is 43478 Kgs. and import qty. of Nylon Filament Yarn is 500000 Kgs. it generates more than 91% wastage. So, clarify whether import /export qty. is correct? 2. Also indicate the manufacturing process alongwith stage wise wastage. The case stands deferred for re-listing on 17.09.2020.				

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Case No.:2/10/84-ALC3/2019	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00222/AM20/	RLA File :05/23/040/00194/AM20/	Lic.No/Date:0510411645 27.08.2019	
<b>Decision:</b> Committee considered the case as per agenda and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as per comments received from O/O DC(MSME) as under:			
Export item	Qty.	Import item	Qty. Recommended
MEMORY FOAM BATH RUG CONSISTING 100% POLYESTER CORAL FLEECE FABRIC, 260 GSM, 100% POLYURETHANE FOAM, PVC RUG PAD 200 GSM, KNIT FABRIC 60 GSM AND BINDING TAPE (SIZE: 20 X 30 INCHES)	17135 Nos.	FABRIC FOR FOAM RUG CONSISTING 100% POLYESTER CORAL FLEECE FABRIC 260 GSM, 100% POLYURETHANE FOAM, PVC RUG PAD 200 GSM & KNIT FABRIC 60 GSM  Binding Tape	6682 Sq. Mtr. @ 0.39Sq. Mtrs/Pc. Including 3% wastage  2083 Sq. Mtrs. @ 0.12 sq. Mtrs/Pc including 2% wastage
RA concerned may take necessary action subject to compliance of other usual conditions.			

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58	<b>Case No.:9/10/84-ALC3/2019</b>	Party Name: MIRA EXIM LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Rejected</b>
	HQ File :01/84/050/00229/AM20/	RLA File :05/24/040/00305/AM20/	Lic.No/Date:0510411653 28.08.2019	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 20.02.2020 to furnish the complete sets of application, CAD/Image and measurement chart. Reply is not received so far, Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

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Case No.:10/10/84-ALC3/2019	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00230/AM20/	RLA File :02/24/040/00079/AM20/	Lic.No/Date:0210209394 28.08.2019	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/o DC(MSME) vide e-mail as under:			
Export item	Export Qty.	Import item	Qty recommended
Knitted Sweat Shirt made of polyester knitted fabric, GSM 300±10%	1500 Nos.	Knitted fabric of polyester, GSM 300±10%	3600 sq. meters @2.40 sq. Mtrs./pc.
		Tape HV, 2.5 Cms. width	12000 Mtrs. @8 Mtrs/pc
		Zipper	not allowed
		Thread	1200000. Meters
Knitted Vest made of polyester knitted fabric, GSM 300±10%	3500 Nos.	Knitted fabric of polyester, GSM 300±10%	4690 sq. meters @1.34 sq. Mtrs./pc.
		Tape HV, 2.5 Cms. width	42000 Mtrs. @12 Mtrs/pc
		Zipper	6000 nos.
		Thread	450000. Meters

RA concerned may take necessary action subject to compliance of other usual conditions.

60	<b>Case No.:11/10/84-ALC3/2019</b>	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00231/AM20/	RLA File :05/24/040/00315/AM20/	Lic.No/Date:0510411665 28.08.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and decided to send a reminder to the firm to furnish the measurement chart of export product alongwith earlier information sought, for fixation of norms.			

The case stands deferred for re-listing on 17.09.2020.

61	<b>Case No.:12/10/84-ALC3/2019</b>	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00232/AM20/	RLA File :08/24/040/00166/AM20/	Lic.No/Date:0810146062 29.08.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 17.09.2020.				

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<b>Case No.:13/10/84-ALC3/2019</b>	Party Name: GRI ALLESET INDIA PVT.LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>								
HQ File :01/84/050/00233/AM20/	RLA File :03/94/040/00304/AM20/	Lic.No/Date:0310831292 29.08.2019									
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:											
<table><tr><td>Export item</td><td>Export Qty.</td><td>Import item</td><td>Qty recommended</td></tr><tr><td>Surgical Gown, size -XL .</td><td>81509 Nos.</td><td>Nonwoven SMS Fabric.</td><td>260829 sq. Mtrs. @3.20 sq. Mtrs/pc.</td></tr></table>				Export item	Export Qty.	Import item	Qty recommended	Surgical Gown, size -XL .	81509 Nos.	Nonwoven SMS Fabric.	260829 sq. Mtrs. @3.20 sq. Mtrs/pc.
Export item	Export Qty.	Import item	Qty recommended								
Surgical Gown, size -XL .	81509 Nos.	Nonwoven SMS Fabric.	260829 sq. Mtrs. @3.20 sq. Mtrs/pc.								
RA concerned may take necessary action subject to compliance of other usual conditions.											

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<b>Case No.:</b> 14/10/84-ALC3/2019	<b>Party Name:</b> GRI ALLESET INDIA PVT.LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Approved</b>								
<b>HQ File</b> :01/84/050/00234/AM20/	<b>RLA File</b> :03/94/040/00305/AM20/	<b>Lic.No/Date:</b> 0310831294 29.08.2019									
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:											
<table><tr><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty recommended</th></tr><tr><td>Surgical Gown, size-L .</td><td>98847 Nos.</td><td>Nonwoven SMS Fabric.</td><td>266887 sq. Mtrs. @2.70 sq. Mtrs/pc.</td></tr></table>	Export item	Export Qty.	Import item	Qty recommended	Surgical Gown, size-L .	98847 Nos.	Nonwoven SMS Fabric.	266887 sq. Mtrs. @2.70 sq. Mtrs/pc.			
Export item	Export Qty.	Import item	Qty recommended								
Surgical Gown, size-L .	98847 Nos.	Nonwoven SMS Fabric.	266887 sq. Mtrs. @2.70 sq. Mtrs/pc.								
RA concerned may take necessary action subject to compliance of other usual conditions.											

64	<b>Case No.:16/10/84-ALC3/2019</b>	Party Name: G.S. EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00236/AM20/	RLA File :33/24/040/00019/AM20/	Lic.No/Date:3310030580 30.08.2019	

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**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. Committee asked the firm to furnish the stage wise wastage and manufacturing process. Firm has submitted the required information by email dated 08.07.202. After detailed deliberation committee decided to ratify the norms for the above advance authorization as under:

Export item	Qty.	Import item	Qty. Recommended
100% POLYESTER BATHMAT/ 100% POLYESTER RUGS	20200.00 K.G.	POLYESTER YARN	21614.00 K.G.

RA concerned may take necessary action subject to compliance of other usual conditions.

**Case No.:17/10/84-  
ALC3/2019**

Party Name: G.S. EXPORTS

Meet No/Date:17/84-  
ALC3/2019  
11.03.2020

**Status:  
Approved**

HQ File

:01/84/050/00237/AM20/

RLA File

:33/24/040/00020/AM20/

Lic.No/Date:3310030581  
30.08.2019

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. Committee asked the firm to furnish the stage wise wastage and manufacturing process. Firm has submitted the required information by email dated 08.07.202. After detailed deliberation committee decided to ratify the norms for the above advance authorization as under:

Export item	Qty.	Import item	Qty. Recommended
100% POLYESTER BATHMAT/100% POLYESTER RUGS	5258.300 K.G.	100% POLYESTER KNITTED FABRIC	5469.00 K.G.

RA concerned may take necessary action subject to compliance of other usual conditions.

**Case No.:19/10/84-  
ALC3/2019**

Party Name: SPUNWEB  
NONWOVEN PVT.LTD

Meet No/Date:17/84-  
ALC3/2019  
11.03.2020

**Status:  
Approved**

HQ File

:01/84/050/00239/AM20/

RLA File

:24/24/040/00026/AM20/

Lic.No/Date:2410042848  
30.08.2019

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the application copy through email dated 26.06.2020. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

**Case No.:20/10/84-  
ALC3/2019**

Party Name: AMBIKA  
COTTON MILLS  
LIMITED,

Meet No/Date:17/84-  
ALC3/2019  
11.03.2020

**Status:Approved**

HQ File

:01/84/050/00240/AM20/

RLA File

:32/24/040/00044/AM20/

Lic.No/Date:3210079089  
30.08.2019

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm's reply received and sent to O/o DC(MSME)

As per comments received from O/o DC(MSME) on e-mail, the ratified norms of above said Adv. Authorization are as under:

Export item	Qty.	Import Item	Qty. Recommended
Fabric made out of 95% Viscose/ Modal with 5% Elastomeric Yarn.	41787.20 Kgs	Lenzing TM Viscose staple Fibre/Modal Micro bright raw white fibre 1.0 dtex/34 mm.	41087.264 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

68	<b>Case No.:23/10/84-ALC3/2019</b>	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00243/AM20/	RLA File :05/24/040/00322/AM20/	Lic.No/Date:0510411721 03.09.2019	Defer Date:17.09.2020
<b>Decision</b> Committee considered the case as per agenda and other relevant papers and noted that firm was asked on dated 20.02.2020 to furnish the requisite information. Firm's reply received. Committee decided to send the representation to DPIIT for their comments. The case stands deferred for re-listing on 17.09.2020.				

69	<b>Case No.:24/10/84-ALC3/2019</b>	Party Name: FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00244/AM20/	RLA File :02/24/040/00088/AM20/	Lic.No/Date:0210209416 04.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the "net content of input in export product together with manufacturing process and stage wise wastage". The case stands deferred for re-listing on 17.09.2020.				

70	<b>Case No.:27/10/84-ALC3/2019</b>	Party Name: RAINBOW FABPACK LLP	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00247/AM20/	RLA File :24/24/040/00023/AM20/	Lic.No/Date:2410042849 04.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the complete two set of application for fixation of norms. The case stands deferred for re-listing on 17.09.2020				

71	<b>Case No.:25/10/84-ALC3/2019</b>	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00245/AM20/	RLA File :05/24/040/00325/AM20/	Lic.No/Date:0510411753 05.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the complete two set of application, CAD, Image/sketch,				

measurement chart for fixation of norms.  
The case stands deferred for re-listing on 17.09.2020.

72	<b>Case No.:</b> 4/11/84- <b>ALC3/2019</b>	Party Name: AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00251/AM20/	RLA File :07/24/040/00112/AM20/	Lic.No/Date:0710115387 05.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Image/sketch and measurement chart of export product for fixation of norms. The case stands deferred for re-listing on 17.09.2020.				

73	<b>Case No.:</b> 3/11/84- <b>ALC3/2019</b>	Party Name: DAS STYLE PVT.LTD.	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00250/AM20/	RLA File :02/24/040/00090/AM20/	Lic.No/Date:0210209424 06.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that case pertains to DPIIT and decided to send a reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered Engineer.</li> <li>2. Complete details of import items, with specification indicating location in the drawing/design/layout of the bag with its application.</li> <li>3. To give unit of measurement of import items in Sq. Mtr. or alternatively to give width (with calculation for import requirement).</li> </ol> The case stands deferred for re-listing on 17.09.2020.				

74	<b>Case No.:</b> 5/11/84- <b>ALC3/2019</b>	Party Name: NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00252/AM20/	RLA File :34/24/040/00176/AM20/	Lic.No/Date:3410045429 09.09.2019	
<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and noted that case pertains to DPIIT and decided to ratify the norms on repeat basis of Adv. Authorisation no-3410045032. RA concerned may take necessary action subject to compliance of other usual conditions.				

75	<b>Case No.:</b> 7/11/84- <b>ALC3/2019</b>	Party Name: GLOBAL ATTIRE PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00254/AM20/	RLA File :32/24/040/00049/AM20/	Lic.No/Date:3210079107 12.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on dated 19.06.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply				

received. Committee decided to send a final reminder to the firm alongwith furnish the net content of each input in export product, manufacturing process and stage wise wastages.  
The case stands deferred for re-listing on 17.09.2020.

76	<b>Case No.:8/11/84-ALC3/2019</b>	Party Name: AMBIKA COTTON MILLS LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Approved</b>
	HQ File :01/84/050/00255/AM20/	RLA File :32/24/040/00048/AM20/	Lic.No/Date:3210079103 12.09.2019	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that firm is manufacturing fabric from staple fibre and weight of input and export is same which is technically incorrect. The representative had appeared before NC on 30.06.2020 through VC. NC decided to ask the representative to submit the details of all contents of inputs in making of export product. Firm's reply received and sent to O/o DC(MSME) . As per comments received from O/o DC(MSME) on e-mail dated 21.08.2020 the ratified norms are as under:			
	Export item	Qty.	Import item	Qty. Recommended
	Knitted Fabric made out of 95% Viscose/ Modal with 5% Elastomeric Yarn.	42298.71 Kgs.	Lenzing TM Viscose staple Fibre/Modal Micro bright raw white fibre 1.0 dtex/34 mm.	41590.20 Kgs.
	RA concerned may take necessary action subject to compliance of other usual conditions.			

77	<b>Case No.:9/11/84-ALC3/2019</b>	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00256/AM20/	RLA File :05/24/040/00331/AM20/	Lic.No/Date:0510411817 12.09.2019	Defer Date:17.09.2020
	<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the following information :			
	1. To give net content of each import input in the export product. 2. Complete calculation for requirement of raw material/inputs indicating separately with justification for wastage claimed. 3. Specification of import item from 13, 15 to 19.			
	The case stands deferred for re-listing on 17.09.2020.			

78	<b>Case No.:11/11/84-ALC3/2019</b>	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00258/AM20/	RLA File :35/24/040/00021/AM20/	Lic.No/Date:3510045601 16.09.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to send a final reminder to the firm to furnish the quantity of inputs and export product in Kgs. The case stands deferred for re-listing on 17.09.2020.			

79	<b>Case No.:17/11/84-ALC3/2019</b>	Party Name: PEE AAA IMPEX,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Approved</b>
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HQ File :01/84/050/00264/AM20/	RLA File :32/24/040/00038/AM20/	Lic.No/Date:3210079111 18.09.2019	
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**Decision:** Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 06.07.2020 alongwith amendment sheet issued by RA, Coimbatore. Committee decided to ratify the norms the norms of above said Adv. Authorization as per amendment sheet and comments received dated 14.08.2020 from O/O DC(MSME) as under:

S. No.	Export item	Qty.	Import item	Qty. Recommended
1.	100% LINEN BEAD SPREAD	203.490 Kgs.	LINEN YARN	3204.97 Kgs.
2.	100% LINEN THROW	203.490 Kgs.		
3.	100% LINEN BEDVALANCE	203.490 Kgs.		
4.	100% LINEN BEDSET	203.490 Kgs.		
5.	100% LINEN BEDCOVER	203.490 Kgs.		
6.	100% LINEN PILLOWCASE	203.490 Kgs.		
7.	100% LINEN CURTAIN	203.490 Kgs.		
8.	100% LINEN RUNNER	203.490 Kgs.		
9.	100% LINEN PLACEMAT	203.490 Kgs.		
10.	100% LINEN TABLE CLOTH	203.490 Kgs.		
11.	100% LINEN TABLE CLOTH			
12.	100% LINEN NAPKIN	203.490 Kgs.		
13.	100% LINEN KICHEN TOWEL	203.490 Kgs.		
14.	100% LINEN APRON	203.490 Kgs.		
15.	100% LINEN CUCHION COVER	203.490 Kgs.		
16.	50% LINEN 50% COTTON BEDSPREAD	203.490 Kgs.	LINEN YARN	1602.48 Kgs.
17.	50% LINEN 50% COTTON THROW	203.490 Kgs.		
18.	50% LINEN 50% COTTON BEDVALANCE	203.490 Kgs.		
19.	50% LINEN 50% COTTON BEDSET	203.490 Kgs.		
20.	50% LINEN 50% COTTON BEDCOVER	203.490 Kgs.		
21.	50% LINEN 50% COTTON PILOW CASE	203.490 Kgs.		
22.	50% LINEN 50% COTTON CURTAIN	203.490 Kgs.		
23.	50% LINEN 50% COTTON RUNNER	203.490 Kgs.		
24.	50% LINEN 50% COTTON PLACEMAT	203.490 Kgs.		
25.	50% LINEN 50% COTTON TABLE CLOTH	203.490 Kgs.		
26.	50% LINEN 50% COTTON CUSHION	203.490 Kgs.		
27.	50% LINEN 50% COTTON NAPKIN	203.490 Kgs.		
28.	50% LINEN 50% COTTON KICHEN TOWEL	203.490 Kgs.		
29.	50% LINEN 50% COTTON APRON	203.490 Kgs.		
30.	50% LINEN 50% COTTON CUSHION COVER	203.490 Kgs.		

RA concerned may take necessary action subject to compliance of other usual conditions.

80	Case No.:19/11/84-ALC3/2019	Party Name: HRITIK EXIM	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deffered and Re-indexed
	HQ File :01/84/050/00266/AM20/	RLA File :26/24/040/00007/AM20/	Lic.No/Date:2610012882 19.09.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda. NC noted that the firm was asked on 19.06.2020 to furnish the following information :				

1. Manufacturing process
  2. Stagewise wastage for processing the Human Hair
  3. Justification for requested quantities of Hair Care Conditioner, Hair Dyer's and Hair Color Cream and Hair Developer alongwith the justification for their use in processing.
  4. Complete two sets of application for fixation of adhoc norms.
- Reply is not received so far. NC decided to send a final reminder to the firm.  
The case stands deferred for re-listing on 17.09.2020.

81	<b>Case No.:</b> 20/11/84-ALC3/2019	Party Name: FLOOR DÉCOR	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00267/AM20/	RLA File :35/24/040/00022/AM20/	Lic.No/Date:3510045603 20.09.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 24.06.2020. Committee decided to refer the case to DPIIT for their comments. The case stands deferred for re-listing on 17.09.2020.			

82	<b>Case No.:</b> 22/11/84-ALC3/2019	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00269/AM20/	RLA File :08/24/040/00165/AM20/	Lic.No/Date:0810146221 23.09.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. Net content of each import item i.e. Para Aramid, Acrylic Staple Fibre and Viscose Staple Fibre in the export Product in kgs.</li> <li>2. Manufacturing process and stagewise wastage for each input</li> <li>3. Complete two sets of application for fixation of adhoc norms.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

83	<b>Case No.:</b> 4/14/84-ALC3/2019	Party Name: PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Rejected
	HQ File :01/84/050/00320/AM20/	RLA File :33/24/040/00022/AM20/	Lic.No/Date:3310030609 24.10.2019	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to appear for PH before NC. Committee observed that firm was also appeared for PH on dated 05.03.2020 for similar import /Export items (Authorization no-3310030531) and their case was rejected because the representative was not able to explain properly with justification. Based on that decision, committee decided to reject the present case without allowing the firm for PH. RA concerned may take necessary action subject to compliance of other usual conditions.			

84	<b>Case No.:</b> 1/14/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
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HQ File :01/84/050/00317/AM20/	RLA File :07/24/040/00160/AM20/	Lic.No/Date:0710115612 28.10.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> <li>3. Details of application/ function of component in the Export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:</b> 2/14/84- ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00318/AM20/	RLA File :07/24/040/00161/AM20/	Lic.No/Date:0710115613 28.10.2019	Defer Date:17.09.2020
85	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> <li>3. Details of application/ function of component in the Export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.		

<b>Case No.:</b> 3/14/84- ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00319/AM20/	RLA File :07/24/040/00159/AM20/	Lic.No/Date:0710115614 28.10.2019	Defer Date:17.09.2020
86	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> <li>3. Details of application/ function of component in the Export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.		

<b>Case No.:</b> 5/14/84- ALC3/2019	Party Name: PALLAVA TEXTILES PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
87	HQ File :01/84/050/00321/AM20/	RLA File :32/24/040/00063/AM20/	Lic.No/Date:3210079186 29.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 04.03.2020. Committee went through the details submitted in this		

case and decided to ask the firm to furnish the following :

1. Process flow chart with stagewise wastage.
2. The export product is blended yarn containing cotton & other manmade fibre. However the content of cotton (148148 kgs) in both the Export Products is equivalent to total quantity of export (148148 kgs), which does not indicate the weight of other manmade fibres being the blended yarn as export product. Where the other fibres are accounted for? Please clarify.

The case stands deferred for re-listing on 17.09.2020.

88	<b>Case No.:10/14/84-ALC3/2019</b>	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00326/AM20/	RLA File :05/24/040/00424/AM20/	Lic.No/Date:0510412305 31.10.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that firm was asked on dated 21.02.2020 to furnish the CAD, Image and measurement chart of the export product. Firm's reply not received so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 17.09.2020.				

<b>Case No.:11/14/84-ALC3/2019</b>	Party Name: RADNIK EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
HQ File :01/84/050/00327/AM20/	RLA File :05/24/040/00430/AM20/	Lic.No/Date:0510412306 31.10.2019	

**Decision :**Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:

Export item	Export Qty.	Import item	Qty recommended
Ladies' Trousers manufactured of 42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%. (Style SC Hilma Trousers)	2400 Nos.	42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%.	6096 sq. meters @2.54 sq. mtrs. /pc.
Ladies' Blazer manufactured of 42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%. (Style SC Nan Blazer)	180 Nos.	42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%.	607 sq. meters @3.37 sq. mtrs. /pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

90	<b>Case No.:13/14/84-ALC3/2019</b>	Party Name: GOLITE INDUSTRIES	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00329/AM20/	RLA File :05/23/040/00300/AM20/	Lic.No/Date:0510412315 31.10.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the hard copy of application for fixation of norms. The case stands deferred for re-listing on 17.09.2020.				

91	<b>Case No.:16/14/84-ALC3/2019</b>	Party Name: ENVOGUE WOODWORKING PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00332/AM20/	RLA File :05/23/040/00297/AM20/	Lic.No/Date:0510412332 01.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the weight of each export product in kgs without filling and net contents of imported knitted fabrics in each export product. The case stands deferred for re-listing on 17.09.2020.			

92	<b>Case No.:17/14/84-ALC3/2019</b>	Party Name: ASHOKA TESSILES	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00333/AM20/	RLA File :05/23/040/00302/AM20/	Lic.No/Date:0510412335 01.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 01.06.2020. Committee decided to refer the case to O/O DC(MSME) for their comments. The case stands deferred for re-listing on 17.09.2020.			

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Case No.:18/14/84-ALC3/2019	Party Name: HARI OM FLEXIPACK INDUSTRIES	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved	
HQ File :01/84/050/00334/AM20/	RLA File :31/83/040/00098/AM20/	Lic.No/Date:3110067585 04.11.2019		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
Export item	Qty.	S. No.	Import item	Qty. Recommended
PRO-20 SYNTHETIC ROOF UNDERLAYMENT- PP NONWOVEN FABRIC LAMINATED / COATED	300000.00 K.G.	1.	Polypropylene Granules Grade-H350FG	204750.0 K.G.
		2.	Granules of material used for lamination / coating Grade-H030SG	110250.0 K.G. (As Applied)
RA concerned may take necessary action subject to compliance of other usual conditions.				

94	<b>Case No.:21/14/84-ALC3/2019</b>	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00337/AM20/	RLA File :05/24/040/00455/AM20/	Lic.No/Date:0510412375 05.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm for furnishes the CAD, Image and measurement chart.			

The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:25/14/84-ALC3/2019</b>	Party Name: REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date: 17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00341/AM20/	RLA File :05/24/040/00354/AM20/	Lic.No/Date:0510412399 06.11.2019	Defer Date:17.09.2020
<b>95 Decision:</b> Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Two sets of application for ratification of norms.</li> <li>2. Net contents of import item in export product.</li> <li>3. Net content of coating material in export product.</li> <li>4. Indicate complete manufacturing process alongwith stage wise wastage with justification.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:26/14/84-ALC3/2019</b>	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00342/AM20/	RLA File :05/24/040/00447/AM20/	Lic.No/Date:0510412426 08.11.2019	Defer Date:17.09.2020
<b>96 Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply. Committee decided to defer the case for examination. The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:27/14/84-ALC3/2019</b>	Party Name: KARAN LETEX LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Approved</b>
HQ File :01/84/050/00343/AM20/	RLA File :06/24/040/00059/AM20/	Lic.No/Date:0610039334 08.11.2019	
<b>97 Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 30.06.2020. Committee went through the details submitted in this case and decided to ratify the norms as under:			
Export item MENS/LADIES RIDING BREECHES OF KNITTED FABRIC (The contents of imported KNITTED FABRIC should not be less than 25163.93 Kg. in the export product)	Qty. 50000 Nos.	Import item 94489.00 SQ. METER OF KNITTED FABRIC CONTAINING WEIGHT 5% OR MORE OF ELASTOMERIC YARN GSM 200 to 450 GSM +/- 10% (T.C KNITTED FABRIC)	Qty. Recommended 30700 K.G. (As Applied)
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:28/14/84-ALC3/2019</b>	Party Name: KARAN LETEX LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Approved</b>
<b>98</b>			

HQ File :01/84/050/00344/AM20/	RLA File :06/24/040/00060/AM20/	Lic.No/Date:0610039335 08.11.2019	
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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 30.06.2020. Committee went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
MENS/LADIES RIDING BREECHES OF BONDED KNITTED FABRIC (The contents of imported BONDED KNITTED FABRIC should not be less than 15295.08 Kg. in the export product)	30000 Nos.	57453.00 SQ. METER OF BONDED KNITTED FABRIC CONTAINING WEIGHT 5% OR MORE OF ELASTOMERIC YARN GSM 200 TO 450 GSM +/- 10% (T.C BONDED KNITTED FABRIC)	18660.0 K.G. (As Applied)

RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:31/14/84- ALC3/2019</b>	<b>Party Name:</b> FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	<b>Meet No/Date:</b> 17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
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HQ File :01/84/050/00347/AM20/	RLA File :04/24/040/00123/AM20/	Lic.No/Date:0410166256 11.11.2019	Defer Date:17.09.2020
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**Decision :**Committee considered the case as per agenda and noted that firm was asked on dated 21.02.2020 to furnish the following information:

1. Manufacturing process of making 90 cms width fusible interlining from 179 cms width interlining and stagewise wastage.
2. Total wastage claimed and justification for the same
3. Two sets of application for ratification of norms

Firm's reply received on dated 24.02.2020. Committee went through the details submitted in this case and observed that firm has submitted incomplete reply. NC decided to send a reminder to the firm for furnish the complete set of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:32/14/84- ALC3/2019</b>	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
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HQ File :01/84/050/00348/AM20/	RLA File :34/24/040/00230/AM20/	Lic.No/Date:3410045597 11.11.2019	Defer Date:17.09.2020
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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to defer the case for examination.

The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:33/14/84- ALC3/2019</b>	<b>Party Name:</b> KORRUN INDIA PVT LTD	<b>Meet No/Date:</b> 17/84- ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
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HQ File	RLA File	Lic.No/Date:0710115670	Defer
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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

1. Net import content in the Export product indicating number of accessories in each of Export item.
2. Complete calculation for requirement of each input for manufacturing the Export item.
3. Details of application/ function of component in the Export item.

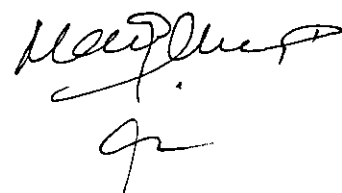
The case stands deferred for re-listing on 17.09.2020.

102	<b>Case No.:</b> 34/14/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00350/AM20/	RLA File :07/24/040/00173/AM20/	Lic.No/Date:0710115671 13.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> <li>3. Details of application/ function of component in the Export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

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Case No.:38/14/84-ALC3/2019	Party Name: REAL KNIT FASHION	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00354/AM20/	RLA File :32/24/040/00071/AM20/	Lic.No/Date:3210079224 13.11.2019	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:			
Export item	Export Qty.	Import item	Qty recommended
100% Polyester woven Men's Full-zip Long Sleeve Hoodie Jacket.	11208 Nos.	100% polyester woven fabric, GSM 95±10%	24882 sq. Meters @2.22 sq. Mtrs. /pc.
		100% polyester woven fabric, GSM 55±10%	22640 Sq. Mtrs. @2.02 Sq. Mtrs/pc.
RA concerned may take necessary action subject to compliance of other usual conditions.			

105	<b>Case No.:</b> 37/14/84-ALC3/2019	Party Name: MIRA EXIM LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00353/AM20/	RLA File :05/24/040/00477/AM20/	Lic.No/Date:0510412474 14.11.2019	Defer Date:17.09.2020





**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the CAD, Image and measurement chart of export product. The case stands deferred for re-listing on 17.09.2020.

	<b>Case No.:1/15/84-ALC3/2019</b>	Party Name: AGAMYA PACKAGING SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deferred and Re-indexed</b>
106	HQ File :01/84/050/00355/AM20/	RLA File :07/24/040/00149/AM20/	Lic.No/Date:0710115685 14.11.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.				

	<b>Case No.:2/15/84-ALC3/2019</b>	Party Name: SUNNY INTERNATIONAL LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deferred and Re-indexed</b>
107	HQ File :01/84/050/00356/AM20/	RLA File :33/24/040/00025/AM20/	Lic.No/Date:3310030613 15.11.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.				

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Case No.:4/15/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00358/AM20/	RLA File :05/23/040/00316/AM20/	Lic.No/Date:0510412531 18.11.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Firm has submitted their reply on dated 01.07.2020. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:			
Sl. No.	Export Item Name.	Qty	
1	Backpack Bag - 100% Nylon Woven Non Dyed Fabric with 100% PU Woven Dyed Fabric, 100% Polyester Non Dyed Elastic, 100% PVC Non Dyed Piping	11887.000 Num.	
2	Backpack Bag - 100% PU Woven Non Dyed Fabric	12822.000 Num.	
3	Backpack Bag - 100% PU Woven Non Dyed Fabric	6000.000 Num.	
4	Backpack Bag - 100% Nylon Woven Non Dyed Fabric with 100% PU Woven Non Dyed Fabric	8198.000 Num.	

Sl. No.	Import Item Name.	Qty. Recommended
1	100% Nylon Woven Non Dyed Fabric width 56" - 508 Gsm +-10%	1.0052 Sq. Mt/Sq. Mtr content in Export product
2	100% PU Woven Dyed Fabric width 52" - 555 Gsm +-10%	1.029 Sq. Mt/Sq. Mtr content in

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		Export product
3	100% PU Woven Non Dyed Fabric width 52" - 508 Gsm +-10%	1.049 Sq. Mt/Sq. Mtr content in Export product
4	100% PU Woven Non Dyed Fabric width 52" - 508 Gsm +-10%	1.0093 Sq. Mt/Sq. Mtr content in Export product
5	100% Polyester Woven Dyed Fabric width 56" - 203 Gsm +-10%	1.003 Sq. Mt/Sq. Mtr content in Export product
6	100% Polyester Non Dyed Elastic width 0.45" - 700Gsm +-10%	1.011 Sq. Mt/Sq. Mtr content in Export product
7	100% PVC Non Dyed Piping width 0.45" - 550Gsm +-10%	1.0033 Sq. Mt/Sq. Mtr content in Export product
8	100% PU Woven Non Dyed Fabric width 52" - 508Gsm +-10%	1.0296 Sq. Mt/Sq. Mtr content in Export product
9	100% PU Woven Non Dyed Fabric width 52" - 508Gsm +-10%	1.0324 Sq. Mt/Sq. Mtr content in Export product
10	100% Nylon Woven Non Dyed Fabric width 56" - 508 Gsm+-10%	1.0325 Sq. Mt/Sq. Mtr content in Export product
11	100% Nylon Woven Non Dyed Fabric width 56" - 508 Gsm+-10%	1.0207 Sq. Mt/Sq. Mtr content in Export product
12	100% PU Woven Non Dyed Fabric width 52" - 508Gsm +-10%	1.0372 Sq. Mt/Sq. Mtr content in Export product
13	Nylon Webbing	1.028 Yard/yard content in export product(with relevant width )
14	Metal Ring	Net to Net (With Relevant quality and size )
15	Metal Slider Buckle	Net to Net (With Relevant quality and size )
16	Metal Zipper Puller	Net to Net (With Relevant quality and size )
17	Metal Zipper Slider + Ring	Net to Net (With Relevant quality and size )
18	Metal Zipper Slider	Net to Net (With Relevant quality and size )
19	Nylon Zipper	Net to Net (With Relevant quality and size )
20	Plastic Zipper	Net to Net (With Relevant quality and size )
21	Edge Paint	140.0 K.G. (As applied)
22	Metal Logo	Net to Net (With Relevant quality and size )
23	Metal Ring	Net to Net (With Relevant quality and size )
24	Metal Ring	Net to Net (With Relevant quality and size )
25	Metal Slider Buckle	Net to Net (With Relevant quality and size )
26	Metal Zipper Puller	Net to Net (With Relevant quality and size )
27	Metal Zipper Slider + Ring	Net to Net (With Relevant quality and size )
28	Metal Zipper Slider	Net to Net (With Relevant quality and size )

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29	Nylon Zipper	Net to Net (With Relevant quality and size )
30	Metal Zipper	Net to Net (With Relevant quality and size )
31	Metal Chain	Net to Net (With Relevant quality and size )
32	Metal Dog Leash Hook	Net to Net (With Relevant quality and size )
33	Metal Ring	Net to Net (With Relevant quality and size )
34	Edge Paint	264.0 K.G. (As applied)
35	Nylon Webbing	1.0432 Yard/yard content in export product(with relevant width )
36	Metal Logo	Net to Net (With Relevant quality and size )
37	Metal Ring	Net to Net (With Relevant quality and size )
38	Metal Ring	Net to Net (With Relevant quality and size )
39	Metal Buckle	Net to Net (With Relevant quality and size )
40	Metal Zipper Puller	Net to Net (With Relevant quality and size )
41	Metal Zipper Slider	Net to Net (With Relevant quality and size )
42	Nylon Zipper	Net to Net (With Relevant quality and size )
43	Plastic Zipper	Net to Net (With Relevant quality and size )
44	Edge Paint	84.0 K.G.(As applied)

RA concerned may take necessary action subject to compliance of other usual conditions.

109	<b>Case No.:5/15/84-ALC3/2019</b>	<b>Party Name: ESS ENN EXPORTS,</b>	<b>Meet No/Date:17/84-ALC3/2019 11.03.2020</b>	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00359/AM20/	RLA File :32/24/040/00077/AM20/	Lic.No/Date:3210079240 19.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application alongwith CAD, sketch/image and measurement chart of export product for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

110	<b>Case No.:6/15/84-ALC3/2019</b>	<b>Party Name: JNG FOOTSTEP PRIVATE LIMITED</b>	<b>Meet No/Date:17/84-ALC3/2019 11.03.2020</b>	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00360/AM20/	RLA File :05/23/040/00289/AM20/	Lic.No/Date:0510412553 20.11.2019	Defer Date:17.09.2020
	<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to			

send a reminder to the firm to furnish the following information :

1. Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous).
2. In Appendix 4Em, the requirement has been shown as 0.84758 Kg for unit product, whereas quantity asked for in Advance Authorisation is 1.15 kg per unit production. The same is to be clarified.
3. Production of export product vis-a-vis consumption of all the raw materials duly certified by Chartered Accountant for the last three years.
4. Whether complete foot wear will be made with only polyurethane prepolymer.

The case stands deferred for re-listing on 17.09.2020.

111	<b>Case No.:7/15/84-ALC3/2019</b>	Party Name: OM LEATHER ARTDECO (P) LTD.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00361/AM20/	RLA File :02/24/040/00119/AM20/	Lic.No/Date:0210209557 21.11.2019	Defer Date:17.09.2020
	<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. To indicate import content of the input items separately in the each Export Item.</li> <li>2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.</li> <li>3. Specification for item No. 5, 11, 21, 22, 37, 39, 41, 56, 57, 60 and 65</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

112	<b>Case No.:9/15/84-ALC3/2019</b>	Party Name: S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00363/AM20/	RLA File :06/24/040/00066/AM20/	Lic.No/Date:0610039352 21.11.2019	Defer Date:17.09.2020
	<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Whether these are half Boot or full boot. Compare with respective SION fixed in H B Procedure vol II</li> <li>2. Net import content of each raw material in respective Export product.</li> <li>3. Complete calculation for requirement of raw materials indicating separately wastage with justification.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

113	<b>Case No.:11/15/84-ALC3/2019</b>	Party Name: JAYANTHI TEXTILE PRODUCTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00365/AM20/	RLA File :32/24/040/00080/AM20/	Lic.No/Date:3210079248 21.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms.			

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The case stands deferred for re-listing on 17.09.2020.

114	<b>Case No.:12/15/84-ALC3/2019</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
	HQ File :01/84/050/00366/AM20/	RLA File :05/23/040/00324/AM20/	Lic.No/Date:0510412589 21.11.2019	
	<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:			
	Export item	Export Qty.	Import item	Qty recommended
	Ladies' Jump Suit made of 100% Tencel Lyocell dyed woven Fabric, GSM-158±10%. (Style no. 295805523001 long sleeve jumpsuit)	1398 Nos.	100% Tencel Lyocell dyed woven Fabric, GSM-158±10%.	7405 sq. meters @5.30 sq. mtrs. /pc.
	Ladies' Jump Suit made of 100% Tencel Lyocell dyed woven Fabric, GSM-158±10%. (Style no. 295806744001 long sleeve jumpsuit)	1475 Nos.	100% Tencel Lyocell dyed woven Fabric, GSM-158±10%.	7818 sq. meters @5.30 sq. mtrs. /pc.
	RA concerned may take necessary action subject to compliance of other usual conditions.			

115	<b>Case No.:15/15/84-ALC3/2019</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Surrendered</b>
	HQ File :01/84/050/00369/AM20/	RLA File :05/23/040/00327/AM20/	Lic.No/Date:0510412606 22.11.2019	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed through mail dated 22.06.2020 that they have surrendered the Adv. Authorization to CLA, Delhi. After detailed deliberation committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

116	<b>Case No.:16/15/84-ALC3/2019</b>	Party Name: S.K. EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deferred and Re-indexed</b>
	HQ File :01/84/050/00370/AM20/	RLA File :06/24/040/00068/AM20/	Lic.No/Date:0610039355 25.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished the application copy. Committee decided to defer the case for examination. The case stands deferred for re-listing on 17.09.2020.			

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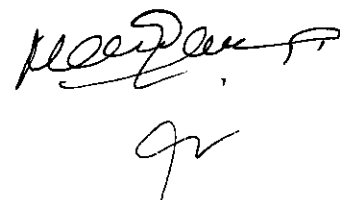
117	<b>Case No.:17/15/84-ALC3/2019</b>	Party Name: RICHA & CO	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Surrendered</b>
	HQ File :01/84/050/00371/AM20/	RLA File :05/24/040/00502/AM20/	Lic.No/Date:0510412618 25.11.2019	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed through letter dated 09.03.2020 that they have surrendered the Adv. Authorization to CLA, Delhi. After detailed deliberation committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

118	<b>Case No.:18/15/84-ALC3/2019</b>	Party Name: GLOBAL ATTIRE PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00372/AM20/	RLA File :32/24/040/00082/AM20/	Lic.No/Date:3210079254 25.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

119	<b>Case No.:20/15/84-ALC3/2019</b>	Party Name: S P APPARELS LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00374/AM20/	RLA File :32/24/040/00083/AM20/	Lic.No/Date:3210079256 26.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

120	<b>Case No.:21/15/84-ALC3/2019</b>	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00375/AM20/	RLA File :05/24/040/00510/AM20/	Lic.No/Date:0510412650 26.11.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. To give net import content of each input in the export product.</li> <li>2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.</li> <li>3. Specification of import item from 13, 15 to 19.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

121	<b>Case No.:27/15/84-ALC3/2019</b>	Party Name: RICHA & CO	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Approved</b>
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HQ File :01/84/050/00381/AM20/	RLA File :05/24/040/00515/AM20/	Lic.No/Date:0510412680 28.11.2019	
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**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished the application copy. Committee decided to ratify the norms as per O/O DC(MSME) comments as under:

S. No.	Export item	Qty.	Import item	Qty. Recommended
1.	LADIES TROUSER MADE OF 100% LINEN DYED WOVEN FABRIC GSM 150+/- 10% STYLE NO. CN432633MI	3396 Nos.	100% LINEN DYED WOVEN FABRIC GSM 150+/- 10%	10188 Sq. Mtr.
2.	LADIES TROUSER MADE OF 100% LINEN YARN DYED WOVEN FABRIC GSM 155+/- 10% STYLE NO. CN432631MI, CN432631WN	1345 Nos.	100% LINEN YARN DYED WOVEN FABRIC GSM 155+/- 10%	4439 Sq. Mtr.
3.	LADIES TROUSER MADE OF 100% LINEN PRINTED WOVEN FABRIC GSM 155+/- 10% STYLE NO. CN380023MI, CN380023WN, CN432633MI, CN432633WN	3507 Nos.	100% LINEN PRINTED WOVEN FABRIC GSM 155+/- 10%	9118 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

122	<b>Case No.:28/15/84-ALC3/2019</b>	Party Name: PAN GUJARAT SPORTSWEAR PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00382/AM20/	RLA File :34/24/040/00266/AM20/	Lic.No/Date:3410045661 28.11.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.				

123	<b>Case No.:29/15/84-ALC3/2019</b>	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00383/AM20/	RLA File :05/23/040/00340/AM20/	Lic.No/Date:0510412721 29.11.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application alongwith following information;				
<ol style="list-style-type: none"> <li>1. Indicate the size of Export items.</li> <li>2. The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.</li> <li>3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.</li> <li>4. Submit the CAD, Image/sketch, measurement chart of the export items.</li> </ol>				

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The case stands deferred for re-listing on 17.09.2020.

124	<b>Case No.:</b> 31/15/84-ALC3/2019	<b>Party Name:</b> MASTER GARMENTS	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00385/AM20/	<b>RLA File</b> :32/24/040/00087/AM20/	<b>Lic.No/Date:</b> 3210079263 02.12.2019	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information: Submit the copy of CAD, image/sketch and Measurement Chart, specifying the style no. and the relevance of CAD with export item. The case stands deferred for re-listing on 17.09.2020.			

125	<b>Case No.:</b> 32/15/84-ALC3/2019	<b>Party Name:</b> TANGERINE DESIGN PVT. LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00386/AM20/	<b>RLA File</b> :05/24/040/00531/AM20/	<b>Lic.No/Date:</b> 0510412755 03.12.2019	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information: 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. The case stands deferred for re-listing on 17.09.2020.			

126	<b>Case No.:</b> 33/15/84-ALC3/2019	<b>Party Name:</b> TANGERINE DESIGN PVT. LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00387/AM20/	<b>RLA File</b> :05/24/040/00530/AM20/	<b>Lic.No/Date:</b> 0510412756 03.12.2019	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information: 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 21. The case stands deferred for re-listing on 17.09.2020.			

127	<b>Case No.:</b> 34/15/84-ALC3/2019	<b>Party Name:</b> DRISHTI LIFESTYLE	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00388/AM20/	<b>RLA File</b> :05/23/040/00337/AM20/	<b>Lic.No/Date:</b> 0510412764 04.12.2019	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided			

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to send a reminder to the firm to furnish the complete two sets of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

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<b>Case No.:</b> 35/15/84-ALC3/2019	<b>Party Name:</b> RICHA & CO	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Approved	
<b>HQ File</b> :01/84/050/00389/AM20/	<b>RLA File</b> :05/24/040/00539/AM20/	<b>Lic.No/Date:</b> 0510412783 05.12.2019		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished the application copy. Committee decided to ratify the norms as per O/O DC(MSME) comments as under:				
<b>S. No.</b>	<b>Export item</b>	<b>Qty.</b>	<b>Import item</b>	<b>Qty. Recommended</b>
1.	LADIES TROUSER MADE OF 55% LINEN 45% RAYON YARN DYED WOVEN FABRIC GSM 200+/- 10% STYLE NO. CN433258MI	460 No.	55% LINEN 45% RAYON YARN DYED WOVEN FABRIC GSM 200+/- 10%	1702 Sq. Mtr.
2.	LADIES TROUSER MADE OF 100% LINEN YARN DYED WOVEN FABRIC GSM 155+/- 10% STYLE NO. CN432631MI	549 No.	100% LINEN YARN DYED WOVEN FABRIC GSM 155+/- 10%	4439 Sq. Mtr.
RA concerned may take necessary action subject to compliance of other usual conditions.				

129	<b>Case No.:</b> 41/15/84-ALC3/2019	<b>Party Name:</b> KORRUN INDIA PVT LTD	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00395/AM20/	<b>RLA File</b> :07/24/040/00205/AM20/	<b>Lic.No/Date:</b> 0710115798 05.12.2019	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: 4. Net import content in the Export product indicating number of accessories in each of Export item. 5. Complete calculation for requirement of each input for manufacturing the Export item. 6. Details of application/ function of component in the Export item. The case stands deferred for re-listing on 17.09.2020.			

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<b>Case No.:</b> 36/15/84-ALC3/2019	<b>Party Name:</b> ASHIM KAR & INDUSTRIES PVT. LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> <b>Approved</b>	
<b>HQ File</b> :01/84/050/00390/AM20/	<b>RLA File</b> :02/24/040/00130/AM20/	<b>Lic.No/Date:</b> 0210209598 06.12.2019		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to and decided to ratify the norms as under:				
<b>S.</b>	<b>Export item</b>	<b>Qty.</b>	<b>Import item</b>	<b>Qty.</b>

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No.				Recommended
1.	Jute Hessian Bags FULL BRIGHT HESSIAN BAG 70Z/40, GSM Of Hessian Fabric : 213 gram & Weight Of Bag : 205 Gram	128.125 MT	HESSIAN CLOTH (HESSIAN FABRIC 34.5 WIDHT/EX 40/6.5 OZ PXS: 9X7 or 9X8 , COLOUR-NATURAL	131.969 MT
2.	Jute Hessian Bags FULL BRIGHT HESSIAN BAG 7.50Z/40, GSM Of Hessian Fabric : 225 gram & Weight Of Bag : 340 Gram	225.0 MT	HESSIAN CLOTH (HESSIAN FABRIC 46" WIDHT/EX 40/7.5 OZ PXS: 9X9 or 9X10 , COLOUR-NATURAL	262.65 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

131	<b>Case No.:</b> 37/15/84- ALC3/2019	<b>Party Name:</b> SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	<b>Meet No/Date:</b> 17/84- ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00391/AM20/	RLA File :32/24/040/00079/AM20/	Lic.No/Date:3210079276 06.12.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

132	<b>Case No.:</b> 38/15/84- ALC3/2019	<b>Party Name:</b> KORRUN INDIA PVT LTD	<b>Meet No/Date:</b> 17/84- ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00392/AM20/	RLA File :07/24/040/00207/AM20/	Lic.No/Date:0710115810 06.12.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> <li>3. Details of application/ function of component in the Export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

133	<b>Case No.:</b> 39/15/84- ALC3/2019	<b>Party Name:</b> KORRUN INDIA PVT LTD	<b>Meet No/Date:</b> 17/84- ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00393/AM20/	RLA File :07/24/040/00206/AM20/	Lic.No/Date:0710115819 06.12.2019	Defer Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> </ol>			

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3. Details of application/ function of component in the Export item.  
The case stands deferred for re-listing on 17.09.2020.

134	<b>Case No.:</b> 40/15/84-ALC3/2019	Party Name: LEX INDUSTRIES	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00394/AM20/	RLA File :06/24/040/00070/AM20/	Lic.No/Date:0610039363 06.12.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply. Committee decided to defer the case for examination. The case stands deferred for re-listing on 17.09.2020.				

135	<b>Case No.:</b> 42/15/84-ALC3/2019	Party Name: ADIL TEXTILES PRIVATE LIMITED,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00396/AM20/	RLA File :32/24/040/00090/AM20/	Lic.No/Date:3210079275 06.12.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.				

136	<b>Case No.:</b> 43/15/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00397/AM20/	RLA File :07/24/040/00204/AM20/	Lic.No/Date:0710115827 09.12.2019	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Net import content in the Export product indicating number of accessories in each of Export item.</li> <li>2. Complete calculation for requirement of each input for manufacturing the Export item.</li> <li>3. Details of application/ function of component in the Export item.</li> </ol> The case stands deferred for re-listing on 17.09.2020.				

137	<b>Case No.:</b> 1/17/84-ALC3/2019	Party Name:5MF&G TRADING PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00458/AM20/	RLA File :07/24/040/00233/AM20/	Lic.No/Date:0710116013 10.01.2020	Defer Date: 17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD/Image, measurement chart and complete two sets of application for ratification of norms.				

The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:2/17/84-ALC3/2019</b>	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
HQ File :01/84/050/00459/AM20/	RLA File :32/24/040/00101/AM20/	Lic.No/Date:3210079335 10.01.2020	
<b>Decision:</b> Committee considered the case as per agenda along and went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:			
Export item	Qty.	Import item	Qty. Recommended
Blended Grey Fabric Containing 95% Lenzing Viscose Vortex Yarn and by weight 5% or more of Elastomeric Yarn (Net content of Lenzing Viscose Vortex Yarn - 20900 kgs)	22000.0 K.G.	100% LENZING VISCOSE VORTEX YARN NE 30/1 WAXED FOR KNITTING	21527.0K.G.
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:3/17/84-ALC3/2019</b>	Party Name: AMBIKA COTTON MILLS LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
HQ File :01/84/050/00460/AM20/	RLA File :32/24/040/00098/AM20/	Lic.No/Date:3210079341 10.01.2020	
<b>Decision:</b> Committee considered the case as per agenda along and went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:			
Export item	Qty.	Import item	Qty. Recommended
Blended Grey Fabric Containing 95% Lenzing Viscose Vortex Yarn and by weight 5% or more of Elastomeric Yarn (Net content of Lenzing Viscose Vortex Yarn - 20900 kgs)	22000.0 K.G.	100% LENZING VISCOSE VORTEX YARN NE 30/1 WAXED FOR KNITTING	21527.0K.G.
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:4/17/84-ALC3/2019</b>	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deferred and Re-indexed</b>
HQ File :01/84/050/00461/AM20/	RLA File :05/24/040/00646/AM20/	Lic.No/Date:0510413289 10.01.2020	Defer Date:17.09.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Sketch/Image, measurement chart and complete set of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

<b>Case No.:5/17/84-ALC3/2019</b>	Party Name: INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
HQ File :01/84/050/00462/AM20/	RLA File :56/24/040/00030/AM20/	Lic.No/Date:5610005781 10.01.2020	

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms as under:

S. No.	Import item	Qty. recommended
1.	META ARAMID STAPLE FIBER	1495.2 K.G.
2.	META ARAMID STAPLE FIBER	1974 K.G.
3.	META ARAMID STAPLE FIBER	1489.95 K.G.
4.	ARAMID SCRIM	5014.8 Sq. Mtr of Relevant GSM
5.	HOMOPOLYMER ACRYLIC STAPLE FIBER	4935 K.G.
6.	PPS FIBER	10512.02 K.G.
7.	PPS SCRIM	25720.34 Sq. Mtr of Relevant GSM

RA concerned may take necessary action subject to compliance of other usual conditions.

142	<b>Case No.:</b> 6/17/84-ALC3/2019	<b>Party Name:</b> KERALA BALERS PRIVATE LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00463/AM20/	<b>RLA File</b> :10/24/040/00085/AM20/	<b>Lic.No/Date:</b> 1010060365 13.01.2020	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> <li>1. Manufacturing process indicating stage wise wastage of raw materials both indigenous and imported.</li> <li>2. Complete calculation for requirement of imported raw material indicating wastage separately.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

143	<b>Case No.:</b> 7/17/84-ALC3/2019	<b>Party Name:</b> TANGERINE DESIGN PVT. LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00464/AM20/	<b>RLA File</b> :05/24/040/00652/AM20/	<b>Lic.No/Date:</b> 0510413317 13.01.2020	<b>Defer</b> Date:17.09.2020
	<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. To give net import content of each input in the export product.</li> <li>2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.</li> <li>3. Specification of import item from 13, 15 to 19.</li> </ol> The case stands deferred for re-listing on 17.09.2020.			

144	<b>Case No.:</b> 8/17/84-ALC3/2019	<b>Party Name:</b> SAMSONITE SOUTH ASIA PRIVATE LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00465/AM20/	<b>RLA File</b> :03/95/040/01003/AM20/	<b>Lic.No/Date:</b> 0310834117 14.01.2020	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to refer the case to DPIIT for their comments.			

The case stands deferred for re-listing on 17.09.2020.

145

<b>Case No.:</b> 9/17/84-ALC3/2019	<b>Party Name:</b> VISHESH OVERSEAS	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Approved	
<b>HQ File</b> :01/84/050/00466/AM20/	<b>RLA File</b> :05/24/040/00645/AM20/	<b>Lic.No/Date:</b> 0510413333 15.01.2020		
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms of above said authorization as per comments received from tech. authority as under:				
<b>Export item</b>	<b>Qty.</b>	<b>S.No.</b>	<b>Import Item</b>	<b>Qty. Recommended</b>
Ladies Romper (made from 100% Polyester woven printed fabric, GSM = 82 +/- 10%, with Lining of 55% Polyester 35% Recycled Polyester 10% Spandex woven fabric, GSM = 100 +/- 10%) Style No.: CHANTAL ROMPER W0YD48RD500 (W0YD48-001)	2402 Nos.	1.	100% Polyester Woven Printed Fabric, width = 55/56", GSM 82 +/- 10%	8863 Sq. Mtr.
		2.	55% Polyester 35% Recycled Polyester 10% Spandex woven fabric, Width = 55/56", GSM 100 +/- 10%	552 Sq. Mtr.
RA concerned may take necessary action subject to compliance of other usual conditions.				

146	<b>Case No.:</b> 10/17/84-ALC3/2019	<b>Party Name:</b> PINNACLE CLOTHING CO	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00467/AM20/	<b>RLA File</b> :05/24/040/00659/AM20/	<b>Lic.No/Date:</b> 0510413334 15.01.2020	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, sketch/image, measurement chart and complete set of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

147	<b>Case No.:</b> 11/17/84-ALC3/2019	<b>Party Name:</b> PINNACLE CLOTHING CO	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00468/AM20/	<b>RLA File</b> :05/24/040/00660/AM20/	<b>Lic.No/Date:</b> 0510413335 15.01.2020	<b>Defer</b> Date:17.09.2020
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, sketch/image, measurement chart and complete set of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

148	<b>Case No.:</b> 12/17/84-ALC3/2019	<b>Party Name:</b> MIRA EXIM LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2019 11.03.2020	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00469/AM20/	<b>RLA File</b> :05/24/040/00658/AM20/	<b>Lic.No/Date:</b> 0510413338 15.01.2020	<b>Defer</b> Date:17.09.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the complete set of application for ratification of norms.  
The case stands deferred for re-listing on 17.09.2020.

<b>Case No.:13/17/84-ALC3/2019</b>	Party Name: AYM SYNTEX LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status: Approved</b>
HQ File :01/84/050/00470/AM20/	RLA File :03/94/040/00853/AM20/	Lic.No/Date:0310834154 15.01.2020	
149. <b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:			
Export item	Qty.	Import item	Qty. recommended
High tenacity Polyester twisted yarn	49020 K.G.	High tenacity Polyester Yarn	49510.0 K.G.
RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:14/17/84-ALC3/2019</b>	Party Name: KATMANDU APPAREL PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00471/AM20/	RLA File :03/94/040/00858/AM20/	Lic.No/Date:0310834158 15.01.2020	Defer Date:17.09.2020
150. <b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, sketch/image and measurement chart of the export product for ratification of norms. The case stands deferred for re-listing on 17.09.2020.			

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**Minutes Spl. Cases M. No. 17-84 Dt. 16.07.2020**  
**actually held on 22.07.2020**

225.

223.

Case No. 341	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00392/AM20/DES.V				
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Girls Dress (Style No. 8069175 - 000) Made of 100% Polyester Mesh Dyed Fabric with PBC Sequins Gsm 195 (Tolerance + Or - 10%)	2400 No	1.	100% Polyester Mesh Dyed Fabric with PBC Sequins Gsm 195 (Tolerance + Or - 10%)	3216 Sq.mtr. (As applied)
The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

226.

220.

Case No. 342	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00393/AM20/DES.V				
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Boys Polo Shirt (STYLE No.BJ03F159) 100% Polyester Dyed Fleece Knitted Fabric GSM-230 (Tolerance + or – 10%)	14860 No	1.	100% Polyester Dyed Fleece Knitted Fabric GSM-230 (Tolerance + or – 10%)	11145 Sq.mtr. (As applied)
The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

227.

Case No. 343	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00394/AM20/DES.V
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:	

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Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Cargo Shorts (STYLE NO 103652) Made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%)	6925 No	1.	98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%)	13019 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

228.

Case No. 344	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00395/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Cargo Shorts (STYLE NO 104201) Made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 271 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or - 10%)	6100 No	1.	59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 271 (Tolerance + or - 10%)	14335 Sq.mtr. (As applied)
			2.	95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or - 10%)	915 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

229.

Case No. 345	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00396/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Shirt Jacket (STYLE NO 132J0308) Made of 97% Polyester 3% Elastane Yarn Dyed Woven Fabric	3950 No	1.	97% Polyester 3% Elastane Yarn Dyed Woven Fabric GSM 380 (Tolerance + or -	12798 Sq.mtr. (As applied)

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	GSM 380 (Tolerance + or – 10%)			10%)	
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The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

230.

Case No. 346	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00397/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Pullover (STYLE NO MC03K300RS) Made of 55% Cotton 45% Polyester Dyed Fleece Knitted Fabric GSM 275 (Tolerance + or – 10%)	9080 No	1.	55% Cotton 45% Polyester Dyed Fleece Knitted Fabric GSM 275 (Tolerance + or – 10%)	17252 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

231.

Case No. 347	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00398/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Pullover (STYLE NO D3059358) Made of 100% Polyester Dyed Fleece Knitted Fabric GSM 250 (Tolerance + or – 10%)	10750 No	1.	100% Polyester Dyed Fleece Knitted Fabric GSM 250 (Tolerance + or – 10%)	18275 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

232.

Case No. 348	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00399/AM20/DES.V

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**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket (STYLE NO 344J2244) Made of 98% Cotton 2% Elastane Denim Woven Fabric GSM 356 (Tolerance + or - 10%)	2000 No	1.	98% Cotton 2% Elastane Denim Woven Fabric GSM 356 (Tolerance + or - 10%)	5200 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

233.

Case No. 349	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00400/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S PULLOVER (STYLE NO. 13002035) made of Cotton / Polyester Knitted dyed Bonded fabric GSM-320 (Face: 60% Cotton 40% Polyester knitted, Back: 100% polyester Sherpa fleece) (Tolerance + or - 10%)	21060 No	1.	Cotton / Polyester Knitted dyed Bonded fabric GSM-320 (Face: 60% Cotton 40% Polyester knitted, Back: 100% polyester Sherpa fleece) (Tolerance + or - 10%)	40014 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

234.

Case No. 350	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00401/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S PULLOVER (STYLE NO. D3066077) made of	7900 No	1.	Cotton / Polyester Knitted dyed Bonded fabric GSM-320	15405 Sq.mtr. (As applied)

Cotton / Polyester Knitted dyed Bonded fabric GSM-320 (Face:100% Cotton dyed knitted, Back:100% polyester Sherpa fleece) (Tolerance + or - 10%)			(Face:100% Cotton dyed knitted, Back:100% polyester Sherpa fleece) (Tolerance + or - 10%)	
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The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

235.

Case No. 351	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00402/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S SHIRT FULL SLEEVE (STYLE NO. 13002940) made of 100% Polyester Printed Fleece Knitted Fabric GSM -200 (Tolerance + or - 10%)	25660 No	1.	100% Polyester Printed Fleece Knitted Fabric GSM -200 (Tolerance + or - 10%)	96225 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

236.

Case No. 352	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00403/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S SHIRT JACKET (STYLE No.13002330) Cotton / Polyester Knitted dyed Bonded fabric GSM-320(Face:60%Cotton 40%Polyester knitted, Back:100% polyester Sherpa fleece) (Tolerance + or - 10%)	4960 No	1.	Cotton / Polyester Knitted dyed Bonded fabric GSM-320(Face:60%Cotton 40%Polyester knitted, Back:100% polyester Sherpa fleece) (Tolerance + or - 10%)	10664 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation

the norms again.  
GSM should match in import and export.

237.

357

Case No. 353	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00404/AM20/DES.V				
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S PULLOVER (STYLE NO. 13050581) made of 100% Polyester Dyed Fleece Knitted Fabric GSM -200 (Tolerance + or - 10%)	8000 No	1.	100% Polyester Dyed Fleece Knitted Fabric GSM -200 (Tolerance + or - 10%)	18800 Sq.mtr. (As applied)
The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

238.

Case No. 354		M/s. Shahi Exports P. Ltd. (SPL)			
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020		F. No. 01/84/171/00405/AM20/DES.V			
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Pullover (Style No. 13050581) made of 100% Polyester Printed Fleece Knitted Fabric GSM -200 (Tolerance + or – 10%)	6920 No	1.	100% Polyester Printed Fleece Knitted Fabric GSM -200 (Tolerance + or – 10%)	17992 Sq.mtr. (As applied)
The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

239.

Case No. 355	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00406/AM20/DES.V
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:	

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S PULLOVER (STYLE NO. 13002492) made of 74%Polyester 26%Rayon Dyed Fleece Knitted Fabric GSM-330 (Tolerance + or - 10%)	8050 No	1.	74%Polyester 26%Rayon Dyed Fleece Knitted Fabric GSM-330 (Tolerance + or - 10%)	16905 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

240.

Case No. 356	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00407/AM20/DES.V

**Decision:** M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	MEN'S PULLOVER (STYLE NO. 13002319) made of 74%Polyester 26%Rayon Dyed Fleece Knitted Fabric GSM-330 (Tolerance + or - 10%)	6400 No	1.	74%Polyester 26%Rayon Dyed Fleece Knitted Fabric GSM-330 (Tolerance + or - 10%)	15040 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

241.

Case No. 357	M/s. APD Exports (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00408/AM20/DES.V

**Decision:** M/s. APD Exports vide their email dated 19.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Gents Half Sleeve Shirt Made of 100% Polyester Dyed Woven Fabric GSM-79 (STYLE NO.P10542)	100000 No	1.	100% Polyester Dyed Woven Fabric GSM-79 (Tolerance + or - 10%)	278000 Sq.mtr. (As applied)
2.	Gents Half Sleeve Shirt Made of 100% Polyester Yarn Dyed Woven Fabric GSM-82 (STYLE NO.P14779)	100000 No	2.	100% Polyester Yarn Dyed Woven Fabric GSM-82 (Tolerance + or - 10%)	295000 Sq.mtr. (As applied)
3.	Gents Half Sleeve Shirt	100000 No	3.	100% Polyester Dyed	273000 Sq.mtr.

Made of 100% Polyester Dyed Woven Fabric GSM-81 (STYLE NO.P22212)		Woven Fabric GSM-81 (Tolerance + or - 10%)	(As applied)
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The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

### Minutes Spl. Cases M. No. 17-84 Dt. 16.07.2020

259.

Case No. 375	M/s. Panorama Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on .2020	F. No. 01/84/171/00411/AM21/DES.V

**Decision:** M/s. Panorama Exports P. Ltd. vide their email dated 22.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per DC MSME comments, it is observed that there is no measurement, sketch-image of the export items. The CADs are 09 in numbers where as there are only 06 number of export items. There is no indication of relevance of any CAD with the export items. Style no/model/marker name are not matching with style no. mentioned in details of export items in the application. Therefore, it is not possible to recommend the qty. of inputs.

260.



Case No. 376	M/s. Panorama Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on .2020	F. No. 01/84/171/00410/AM21/DES.V

**Decision:** M/s. Panorama Exports P. Ltd. vide their email dated 27.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Baby Pinny (Dress) in 44% Polyester 30% Acrylic 15% Viscose 8% Nylon 3% Wool Yarn Dyed Woven Fabrics. GSM 350 +/- 10% (Variation). Indegenious Fabrics i.e; (i) Babies Bodysuit in 100% Cotton Knitted Fabrics. (ii) Tights in 77% Cotton 21% Nylon 2% Elastane Knitted. Style No. KG025534/449-2384	23983 No	1.	44% Polyester 30% Acrylic 15% Viscose 8% Nylon 3% Wool Yarn Dyed Woven Fabrics. GSM 350 +/- 10% (Variation)	16922 Sq. mtrs. @0.705 sq. mtrs/pc.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

261.

Case No. 377		M/s. Shahi Exports P. Ltd. (SPL)			
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on .2020		F. No. 01/84/171/00412/AM21/DES.V			
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 22.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Bib and Brace made of 69% Cotton 31% Polyester Dyed Woven Fabric GSM 230 (Tolerance + or - 10%) Style No. 104284	4000 No	1.	69% Cotton 31% Polyester Dyed Woven Fabric GSM 230 (Tolerance + or - 10%)	9800 Sq.mtr. (As applied)
The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

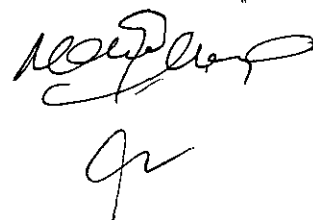
262.

302.

Case No. 378	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on .2020	F. No. 01/84/171/00413/AM21/DES.V				
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 22.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Cargo Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) Style No. 103652	51950 No	1.	98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%)	98705 Sq.mtr. (As applied)
The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

263.

Case No. 379		M/s. Shahi Exports P. Ltd. (SPL)			
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on .2020		F. No. 01/84/171/00414/AM21/DES.V			
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their email dated 24.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Wind Jacket With	1750 No	1.	56% Polyester 44%	3500 Sq.mtr.





	Hood made of 56% Polyester 44% Cotton Dyed Knitted Fabric GSM 280 (Tolerance + or - 10%) Style No. 340F292B			Cotton Dyed Knitted Fabric GSM 280 (Tolerance + or - 10%)	(As applied)
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The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

264.

Case No. 380	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on .2020	F. No. 01/84/171/00415/AM21/DES.V

**Decision:** M/s. Richa Global Exports P. Ltd. vide their email dated 29.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Dressing Gown 100% Polyester Dyed Woven Fabric GSM 90 (+/- 10%) Style No. 005860	1300 No	1.	100% Polyester Dyed Woven Fabric GSM 90 (+/- 10%)	5200 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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# Minutes Spl. Cases M. No. 17-84 Dt. 16.07.2020 actually held on 20.08.2020

259.

Case No. 375		M/s. Panorama Exports P. Ltd. (SPL)		
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 20.08.2020		F. No. 01/84/171/00411/AM21/DES.V		
<b>Decision:</b> M/s Panorama Exports P. Ltd. vide their email dated 27.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:				
Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Ladies Dress in 96% Cotton 4% Polyester Yarn Dyed Woven Fabrics. GSM 105 +/- 10% (Variation) Indigenous Fabrics i.e; 100% Cotton Dyed Woven Lining, Style No. W21PD1801	466 No	96% Cotton 4% Polyester Yarn Dyed Woven Fabrics. GSM 105 +/- 10% (Variation)	1348 Sq.mtr. @ 2.892 Sq. mtrs./pc.
2.	Ladies Top in 96% Cotton 4% Polyester Yarn Dyed Woven Fabrics. (Black Color) GSM 105 +/- 10% (Variation), Style No. W21PD1802	560 No	96% Cotton 4% Polyester Yarn Dyed Woven Fabrics. GSM 105 +/- 10% (Variation)	1029 Sq.mtr. @ 1.837 Sq. mtrs./pc.
3.	Minnie Daisy Short Cardi Girls Shorts in 50% Cotton 50% Polyester Yarn Dyed Herringbone with Flocking Print Woven Fabric. GSM 210 +/- 10% (Variation) with Cardigon in 100% Polyester Chenille Knitted Dyed Fabrics. GSM 258 +/- 10% (Variation). Indigenous Fabric : (i) Tee 100% Cotton Dyed Knitted Fabric (ii) Tights 77% Cotton 21% Nylon 2% Elastane Knitted. Style No. 62114290/61046300	2640 No	50% Cotton 50% Polyester Yarn Dyed Herringbone with Flocking Print Woven Fabric. GSM 210 +/- 10% (Variation)	1497 Sq.mtr. @ 0.567 Sq. mtrs./pc.
4.	Minnie Daisy Short Cardi Babies Shorts in 50% Cotton 50% Polyester Yarn Dyed Herringbone With Flocking Print Woven Fabrics. GSM 210 +/- 10% (Variation) with Cardigon 100% Polyester Chenille Knitted Dyed Fabrics. GSM 258 +/- 10% (Variation). Indigenous Fabric : (i) Tee 100% Cotton Dyed Knitted Fabric (ii) Tights 77% Cotton 21% Nylon 2% Elastane Knitted. Style No. 62092000/61099100	320 No	100% Polyester Chenille Knitted Dyed Fabrics. GSM 258 +/- 10% (Variation)	404.69 KG. @ 0.594 Sq. mtrs./pc. Note : The unit have to account 331.646 kgs. in export.
5.	Baby Pant in 60% Cotton 37% Polyester 3% Spandex Ribbed Velour Knitted Dyed Fabrics. GSM 365 +/- 10% (Variation) Style No. 2 Prib Velour Jog	7510 No	60% Cotton 37% Polyester 3% Spandex Ribbed Velour Knitted Dyed Fabrics. GSM 365 +/- 10% (Variation) Color :Pink	966.88 KG. @ 0.352 Sq. mtrs./pc. Note : The unit have to account 800.60 kgs. in

			60% Cotton 37% Polyester 3% Spandex Ribbed Velour Knitted Dyed Fabrics. GSM 365 +/- 10% (Variation) Color:-Charcoal	export. 966.88 KG. @ 0.352 Sq. mtrs./pc. Note : The unit have to account 800.60 kgs. in export.
6.	Babies Gilet in 100% Polyester Knitted Dyed Fur Fabrics. GSM 430 +/- 10% (Variation) Indigenous Fabrics with (i) Babies Dress 100% Cotton Dyed Woven Fabrics. (ii) 100% Polyester Dyed Woven Fabrics. (iii) Tights 77% Cotton 21% Nylon 2% Elastane Knitted. Style No. N Cord Gilet Dress	5800 No	100% Polyester Knitted Dyed Fur Fabrics, GSM 430 +/- 10% (Variation).	623 KG. @ 0.25 Sq. mtrs./pc. Note : The unit have to account 451.980 kgs. in export.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

265.

205.

Case No. 381	M/s. Richa Global Exports P. Ltd. (SPL)				
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 20.08.2020	F. No. 01/84/171/00416/AM21/DES.V				
<b>Decision:</b> M/s. Richa Global Exports P. Ltd. vide their email dated 10.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Trouser of 100% cotton yarn dyed woven fabric GSM 156 +/- 10%, Style No. 491388-491389-491390-513218	11100 No	1.	100% cotton yarn dyed woven fabric, GSM: 156±10%)	29182 sq. meters @2.63 sq. mtrs. /pc.
2.	Ladies Trouser of 100% Cotton printed woven fabric GSM 144 +/- 10%, Style No. 491388-491389-491390-513218	1875 Nos.	2.	100% Cotton printed woven fabric GSM 144 +/- 10%	4463 sq. meters @2.38 sq. mtrs. /pc.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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